

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5165/2017

RETAIL SALES MANAGER INDIAN OIL CORPORATION LTD. Appellant(s)

VERSUS

ANIL SINGH . & ORS.

Respondent(s)

WITH

C.A. No. 5171/2017 (III-A)

IA No. 1/2015 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
C.A. No. 5170/2017 (III-A)

Date : 24-06-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Yasir Rauf, Adv.
Mr. Gaurav Sharma, AOR

Mr. T. Mahipal, AOR
Mr. Rishabha Sancheti, Adv.
Mr. Padma Priya, Adv.
Mr. Aquib Ali Khan, Adv.
Mrs. Priya Puri, AOR

For Respondent(s) : Mr. T. Mahipal, AOR
Mr. Rishabha Sancheti, Adv.
Mr. Padma Priya, Adv.
Mr. Aquib Ali Khan, Adv.

Mr. Yasir Rauf, Adv.
Mr. Gaurav Sharma, AOR

Mrs. Priya Puri, AOR
Mr. Sharad Kumar Puri, Adv.
Ms. Riya Dogra, Adv.
Mr. Parmanand, Adv.

Mr. Roohe Hina Dua, AOR
Mr. Arav Pandit, Adv.
Ms. Shautika Garg, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter addressed by learned counsel for the appellant seeking adjournment, matters stand adjourned by four weeks.

**(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)**

**(DIVYA BABBAR)
COURT MASTER (NSH)**